

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 6918-6919 OF 2011

NARINDER SINGH RAO

Appellant (s)

VERSUS

AVM MAHINDER SINGH RAO & ORS.

Respondent(s)

(With appln(s) for directions)

Date: 04/10/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s)

Mr Rao Ranjit,Adv.

For Respondent(s)

Mr. D.P. Singh, Adv.  
Mr. Parveen Aggarwal, Adv.  
Mr. Salil Bhattacharya, Adv.  
Mr. Sanjay Jain,Adv.

UPON hearing counsel the Court made the following  
O R D E R

We have been informed that two respondents, namely, respondent No. 2 [Shailendra Rao] and respondent No. 4(a) [Lt. Col. Sunil Yadav (Retd.)], are yet to be served.

Mr. D.P. Singh, learned counsel for the remaining respondents, submits that as regards respondent No. 4(a), he has instructions to make a statement that respondent No. 4(b), who is brother of respondent No. 4(a), is already represented and respondent No. 4(a) has instructed to adopt the submissions that may be made on behalf of his brother, respondent No. 4(b). In this view, service on respondent No. 4(a) is treated sufficient.

In respect of respondent No. 2, Mr. D.P. Singh submits that in a short time he will be able to seek instructions and inform the Court about his representation.

List the matter after two weeks.

|(Rajesh Dham)  
|Court Master

| |(Renu Diwan)  
| |Court Master

|